

## Annexure - 4

Name of the Corporate Debtor: Neo Capricorn Plaza Private Limited (CIN: U55102MH2004PTC187649)

Date of Commencement of CIRP: 08/07/2025, List of Creditors as on: 24/04/2026

Unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl.No.	Name of Creditor	Details of Claim Received		Details of Claim Admitted						Amount of Contingent Claims	Amount of Claim Not Admitted	Amount of Claims under Verification	Remarks, if any
		Date of claim Received	Amount of claims received	Amount of claims admitted	Nature of Claim	Amount covered by Security Interest	Amount covered by Guarantee	Whether related party?	% Share in Total Amount of Claims Admitted				
1	Anita D. Raheja	22-07-2025	12,01,28,635	-	Dues of Related Party	-	-	Yes	-	-	12,01,28,635.00	-	-
2	Kanyakumari Builders Private Limited	22-07-2025	24,36,717	-	Dues of Related Party	-	-	Yes	-	-	24,36,717.00	-	-
3	Congo Developers And Traders Private Limited	22-07-2025	18,18,69,350	-	Dues of Related Party	-	-	Yes	-	-	18,18,69,350.00	-	-
4	Pebblebay Developers Private Limited	22-07-2025	1,29,42,71,820	-	Dues of Related Party	-	-	Yes	-	-	1,29,42,71,820.00	-	-
5	Deepak Raheja	22-07-2025	2,19,28,64,519	-	Dues of Related Party	-	-	Yes	-	-	2,19,28,64,519.00	-	-
6	SEP Energy Private Limited	25-07-2025	47,68,878	47,68,878	Unsecured Loan	-	-	No	0.05%	-	-	-	-
<b>TOTAL</b>			<b>3,79,63,39,919</b>	<b>47,68,878</b>	-	-	-	-	<b>0.05%</b>	-	<b>3,79,15,71,041</b>	-	-

**General Notes:**

- 1 We have verified claims submitted by the claimants on the basis of documents and information provided by the claimants only.
- 2 Claims from certain financial creditors have presently not been admitted due to lack of adequate information and / or supporting documentation. As per communication with each of the respective financial creditors, these amounts may be admitted at a later date subject to additional information being provided by the respective financial creditors.
- 3 Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information, or clarifications.
- 4 Claims under verification have not been taken into consideration to ascertain the voting percentage of the financial creditors.